

**Central Administrative Tribunal
Principal Bench**

CP No. 486/2018 in
OA No.1306/2003

This the 26th day of October, 2018

***Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)***

1. All India SC & ST Telecom Employees' Welfare Association,
Through its General Secretary,
D-3, Atul Grove Road,
New Delhi-110001.
2. Sh. K.Sengodan,
R/o 85, Triv. V.K.Nagar,
New Teachers' Colony,
Erode Distt., Tamil Nadu.

... Applicants

(None)

Versus

1. Ms. Aruna Sundarajan, Secretary,
Department of Telecommunications,
Ministry of Communications,
Sanchar Bhawan, Ashoka Road,
New Delhi-110001.
2. Sh. Anupam Srivastava,
Chairman-cum-Managing Director,
Bharat Sanchar Nigam Limited,
BSNL Bhawan, Harishchandra Marg,
Janpath, New Delhi-110001.
3. Ms. Sujatha Ray,
Director (HRA),
Bharat Sanchar Nigam Limited,

BSNL Bhawan,
Harishchandra Marg,
Janpath, New Delhi-110001.

... Respondents

(By Advocate: Sh. Amit Sinha proxy for Sh. R.V.Sinha)

ORDER (ORAL)

By Justice L.Narasimha Reddy, Chairman

This CP is filed alleging that the respondents did not comply with the order dated 30.04.2004 passed by this Bench in OA No.1306/2003. This is one of the oldest cases. Earlier it was adjourned thrice. When on 22.10.2018 none appeared on behalf of the applicant, it was directed to be listed duly indicating that if the applicants do not turn up the matter will be dismissed in default.

2. Today also, there is no representation on behalf of the applicants. We have gone through the record and found certain important aspects. The OA was disposed of with certain directions. Shortly thereafter, the applicants filed CP No.364/2004 on 18.11.2004. The Tribunal passed the following order:

“Learned counsel of the petitioners stated that respondents have issued orders in compliance of directions of this Court. He seeks permission to withdraw the CP, however with liberty to challenge these orders, if necessary. Allowed.

OA is disposed of as above. Notice to the respondents are discharged.”

3. It is more than a decade thereafter, that the present CP is filed. No doubt, the applicants made a mention of CP no.364/2004. However, it was not stated as to how a contempt would arise, once it was mentioned in the order passed in CP No.364/2004 that the order in the OA was complied with. The order in that CP has not been challenged. Except making vague allegations, applicants have not stated what exactly their claim is. The question of limitation also arises. CP is, therefore, closed. Notices are discharged.

(Pradeep Kumar)
Member (A)

(Justice L.Narasimha Reddy)
Chairman

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